

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 792/2001
M.A. NO. 676/2001

New Delhi this the 28th day of March, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

1. Shri B.L.Sharma
S/o Shri Janki Dass Sharma
Junior Analyst
Ministry of Finance
Dept. of Expenditure
Staff Inspection Unit
Lok Nayak Bhawan
New Delhi.
2. Shri Ravinder Kumar
S/o Shri S.N.Kaushik
Junior Analyst
Ministry of Finance
Dept. of Expenditure
Staff Inspection Unit
Lok Nayak Bhawan
New Delhi.Applicants

(By Shri Naresh Kaushik, Advocate)

vs.

1. Union of India
through the Secretary
Ministry of Finance
Department of Expenditure
North Block, New Delhi.
2. The Deptt. of Personnel & Training
through the Secretary
Ministry of Finance
Dept. of Expenditure
North Block
New Delhi.
3. The Director
Staff Inspection Unit
5th Floor, Wing 'A'
Lok Nayak Bhawan
New Delhi-110003.Respondents

ORDER (ORAL)

Reh
Justice Ashok Agarwal:-

MA No. 676/2001 for joining together in a single
OA is granted.

2. Applicants who had been working as Technical Assistants on substantive basis with the respondents had been promoted to the posts of Junior Analyst against regular vacancies after fulfilling all the eligibility criteria and after possessing the requisite minimum qualifications under the recruitment rules. They had been appointed to the aforesaid posts of Analyst after following the due procedure under the recruitment rules. They were, however, appointed on ad hoc basis with effect from 6.2.1991 and they have continued to work as such without interruption till date after their services were extended from time to time.

3. By a notification of 28.2.2000 at Annexure A/3, applicants have been appointed on regular basis to the aforesaid posts of Junior Analyst, however, with effect from the date of the order i.e. 28.2.2000. By the present OA, they claim regular appointment to the said post with effect from the date of their initial appointment i.e. 6.2.1991. In support of the aforesaid claim, the applicants have submitted a representation on 7.7.2000 and thereafter a reminder on 2.8.2000 at Annexure A/4 collectively. No decision thereon has so far been taken by respondents 1 & 2 herein. In the circumstances, we find that the interest of justice would be duly met by disposing of the present OA at this stage itself even without issuing notices with a direction to respondents 1 & 2 to dispose of the aforesaid representation of the applicants and communicate their decision thereon to



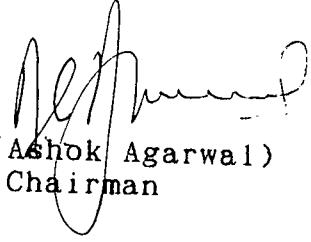
them expeditiously and in any event within a period of three months from the date of service of this order. We direct accordingly.

4. Present OA is accordingly disposed of with the aforesaid direction.



(S.A.T. Rizvi)
~Member (A)

/sns/



(Ashok Agarwal)
Chairman